

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SUPREME HOUSING AND HOSPITALITY
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Supreme Housing and Hospitality Private Limited
2.	Date of Incorporation of Corporate Debtor	20 th November 2006
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45201MH2006PTC165665
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Sharma Bungalow, Behind Lake Castle Building, Hiranandani Garden, Powai, Mumbai MH 400076 IN
6.	Insolvency Commencement Date in respect of Corporate Debtor	23 rd November 2022
7.	Estimated date of closure of Insolvency Resolution Process	22 nd May 2023 (180 days from the Insolvency Commencement date w.e.f 23 rd November 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Harish Kant Kaushik Registration No: IBBI/IPA-001/IP-P01469/2018-2019/12340
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: F-1904, Sapphire Regency Towers, Kavesar, Ghodbundar Road, Thane (West) MH- 400615 Email Id: harishkant2007@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Unit No. 106, Kanakia Atrium – 2, Cross Road 'A', Chakala MIDC, Andheri East, Mumbai - 400093 Email Id: irp.supremehousing@gmail.com
11.	Last date for submission of claims	11 th December 2022 (Copy of order issued by Hon'ble NCLT, Mumbai Bench in Company Petition (IB) No. 1397/(MB)/2020 was downloaded on 27 th November 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised	Not Applicable



	Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Supreme Housing and Hospitality Private Limited** on 23rd November 2022.

However, the copy of the order issued by the Hon'ble NCLT, Mumbai Bench in Company Petition (IB) No. 1397/(MB)/2020 was downloaded on 27th November 2022.

The creditors of **Supreme Housing and Hospitality Private Limited** are hereby called upon to submit their claims with proof on or before 11th December 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th November 2022

Place: Mumbai



Harish Kant Kaushik
Harish Kant Kaushik

Interim Resolution Professional

Supreme Housing and Hospitality Private Limited

Registration No. IBBI/IPA-001/IP-P01469/2018-2019/12340

Authorization for Assignment valid till 02 January 2023